

कार्यालय जिला एवं सत्र न्यायाधीश, जिला- होशंगाबाद (म.प्र.)

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परिपत्र

क्रमांक 1657 / दो-1-8 / 19

होशंगाबाद दिनांक 05.12.2020

प्रति,

- (1) समस्त न्यायालयों के पीठासीन अधिकारीगण, जिला होशंगाबाद
- (2) समस्त अनुभाग, प्रभारी अधिकारीगण, जिला होशंगाबाद (म.प्र.)
- (3) प्रधान न्यायाधीश, कुटुम्ब न्यायालय होशंगाबाद (म.प्र.)
- (4) प्रस्तुतकार, जिला न्यायाधीश होशंगाबाद (म.प्र.)

विषय:- कोरोना वायरस (COVID-19) के फैलते संक्रमण को दृष्टिगत रखते हुए माननीय कार्यवाहक मुख्य न्यायाधिपति महोदय द्वारा दिये गये आगामी दिशा निर्देशों के संबंध में।

संदर्भ:- माननीय उच्च न्यायालय मध्यप्रदेश जबलपुर का परिपत्र क्रमांक ए/2872 जबलपुर दिनांक 03/12/2020


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उपरोक्त विषयानुसार माननीय मध्यप्रदेश उच्च न्यायालय जबलपुर के द्वारा संदर्भित परिपत्र के माध्यम से कोविड-19 के संक्रमण पर प्रभावी नियंत्रण हेतु पूर्व में जारी परिपत्रों एवं दिशानिर्देशों के तारतम्य में सभी विद्यमान तथ्यों को विचार में लेते हुए पूर्व परिपत्र क्रमांक ए/2549 जबलपुर दिनांक 13.11.2020 की प्रभावशीलता दिनांक 07.12.2020 से 12.12.2020 तक की अवधि के लिए बढ़ायी गयी है, जिसमें पूर्व परिपत्र क्रमांक डी/2377 जबलपुर दिनांक 27.06.2020, क्यू-12 जबलपुर दिनांक 04.05.2020, बी/2655 दिनांक 24.07.2020 एवं अन्य संबंधित परिपत्रों के अनुसार मध्यप्रदेश के जिला न्यायालयों/परिवार न्यायालयों में सीमित भौतिक कार्य (Limited Physical Functioning) करने के संबंध में निर्देश दिये गये हैं।

अतः माननीय उच्च न्यायालय के उक्त संदर्भित परिपत्र के आलोक में सीमित भौतिक कार्य (Limited Physical Functioning) करने के संबंध में इस कार्यालय द्वारा जारी परिपत्र क्रमांक 1509/दो-1-8/19 होशंगाबाद दिनांक 17.11.2020 की प्रभावशीलता दिनांक 07.12.2020 से 12.12.2020 तक की अवधि के लिए बढ़ायी जाती है।

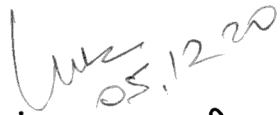
यह कि माननीय उच्च न्यायालय द्वारा जारी संदर्भित परिपत्र एवं पूर्व परिपत्रों तथा इस कार्यालय द्वारा जारी परिपत्र क्रमांक 1509 दिनांक 17.11.2020 में दिये गये दिशा निर्देशों का पूर्णतः पालन किया जावे।

संलग्न-माननीय उच्च न्यायालय जबलपुर
का परिपत्र क्रमांक ए/2872 जबलपुर
दिनांक 03.12.2020


(चन्द्रेश कुमार खरे)
जिला एवं सत्र न्यायाधीश
होशंगाबाद (म.प्र.)

प्रतिलिपि,

- (1) रजिस्ट्रार जनरल महोदय, उच्च न्यायालय मध्यप्रदेश, जबलपुर की ओर सूचनार्थ प्रेषित।
- (2) अध्यक्ष/सचिव, अभिभाषक संघ, होशंगाबाद/इटारसी/पिपरिया/सोहागपुर/सिवनीमालवा, जिला होशंगाबाद (म.प्र.)
- (3) जिला दण्डाधिकारी होशंगाबाद की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- (4) पुलिस अधीक्षक होशंगाबाद की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- (5) सचिव, जिला विधिक सेवा प्राधिकरण होशंगाबाद (म.प्र.)
- (6) लोक अभियोजक होशंगाबाद (म.प्र.)
- (7) जिला अभियोजन अधिकारी होशंगाबाद, (म.प्र.)
- (8) जेल अधीक्षक केन्द्रीय जेल होशंगाबाद की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- (9) प्रशासनिक अधिकारी/जिला नाजिर होशंगाबाद की सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- (10) सिस्टम ऑफिसर होशंगाबाद की ओर भेजकर निर्देश है कि समस्त संबंधितों को ई-मेल/व्हाट्सएप के माध्यम से सूचित करें एवं परिपत्र की प्रति होशंगाबाद जिले की वेबसाईट पर अपलोड करें।


जिला एवं सत्र न्यायाधीश
होशंगाबाद(म.प्र.)

HIGH COURT OF MADHYA PRADESH : JABALPUR

// CIRCULAR //

No. A/2872 /

Jabalpur dated 03/12/2020

The High Court of M.P. has been pleased to issue directions to start limited physical/virtual functioning in the Subordinate Courts including Family Courts. Limited physical hearing of following categories of cases, shall be started alternate day's w.e.f. 07.12.2020 till 12.12.2020, on experimental basis:-

1. Remand, Bail and Supurdginama matters.
2. Appeal and Revision (Both Civil & Criminal).
3. Matters relating to under trial prisoners.
4. Criminal Cases pending for more than 05 years.
5. Matters relating to payment of amount deposited in respect of Motor Accident Claim Cases.
6. Matters under Section 125 to 128 of the Cr.P.C.
7. Matter related to Juvenile Justice Board.
8. Matter related to Adoption Cases.
9. Cases in which comprise has been filed.
10. Matters directed to be disposed of within time limit by the Supreme Court or the High Court (Both Civil & Criminal).
11. Other extreme urgent nature of Civil & Criminal matters, which are found to be heard on urgent basis by the court.]

The number of cases in each court of the district shall be at the discretion of the concerned District & Sessions Judge.

- (i) In addition to the physical hearing of cases, hearing would also continue through video conferencing or any other convenient mode for the Advocates/litigants.
- (ii) The appearance/attendance of litigants, witnesses or Advocates shall be recorded by the courts in order sheets of the court files whereas their signatures would not be taken to prevent the spread of Corona virus, till further orders.
- (iii) District & Sessions Judges at District Headquarters and outlying stations shall ensure that all precautionary measures for entry and exit of Judicial Officers, Lawyers, Litigants and staff in the court premises are taken and shall take all required steps for limiting the gathering in court premises and in court rooms.

- (iv) Judicial Officers, Advocates, litigants and staff who are quarantined/isolated shall be prohibited for entering in the court premises.
- (v) Persons consuming liquor, pan, gutka or tobacco, spitting inside the court premises shall be strictly prohibited. If any person found involved in any of the aforesaid acts, shall be liable for prosecution/punishment as per the law/guidelines of the Central/State Government.
- (vi) Judicial Officers, Advocates, litigants and staff who appear in the court premises shall wear face mask or face cover. Concerned District Judge and the President of Bar Association shall ensure that nobody will enter/present in the court premises without proper face mask.
- (vii) All the gates for entry of Judicial Officers, advocates, staff and litigants may be equipped with requisite thermal scanners. The staff shall ensure proper screening of the entering persons as per the directions issued by the Central/State Government.
- (viii) Any person having fever and flu or alike symptoms shall not be allowed to enter in the court premises. If any staff member is having fever/flu symptoms, would immediately inform the concerned Presiding Officer/District Judge.
- (ix) If any Advocate is having fever/flu symptoms, would immediately inform the concerned Bar Association immediately with intimation to the District Judge.
- (x) Only such litigant(s) and their counsel shall be permitted to enter the court premises where case(s) is/are notified and listed. The District Judge concerned shall post staff as per requirement, at the entry point of the court campus to ensure the entry into the court premises only of the lawyers and litigants whose cases are posted before the court on a particular day.
- (xi) Canteen, photocopy shops situated within the court premises shall remain closed to prevent crowding. President Bar Association shall ensure limited entry to the Bar Room (s) to prevent crowding.
- (xii) Proper sanitization of entire premises must be ensured. Hand wash and sanitizers may be provided at Main Gate, Toilets and court corridors to ensure that no person enters in the Court Room/Court Premises without hand wash/hand sanitizer.
- (xiii) It shall be ensured that social distancing is maintained in the court premises or court rooms by all the Judicial Officers, lawyers, litigants, staff and other stake holders.

- (xiv) Entry in the court room shall be permitted to those Advocates/litigants whose matter is called out for hearing. Rest of the Advocates shall wait outside the court room or designated area for their turn, maintaining social distancing norms.
- (xv) The display boards shall be functional for convenience and information.
- (xvi) The Advocates shall carry their own case file and once the matter is over, learned Advocate/litigants shall immediately leave the court room.
- (xvii) A Committee of one Senior Judicial Officer, President of Bar Association or the Advocate nominated by the President of Bar and one senior court staff shall be constituted to supervise and monitor the situation on daily basis to ensure the compliance of these directions.
- (xviii) All the guidelines issued by the Central and State Government from time to time to prevent spread of Covid-19, shall be strictly followed.

In continuation of Circular No.A/2549 dated 13.11.2020, functioning of remaining days (other than days for limited physical hearing) w.e.f. 07.12.2020 to 12.12.2020 for virtual limited hearing is hereby extended as per Circular No.D/2377 dated 27.06.2020 and No.Q/12 dated 04.05.2020, No.B/2655 dated 24.07.2020 and other relevant guidelines/directions issued by the High Court.


(RAJENDRA KUMAR VANI)
REGISTRAR GENERAL
